

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5640
ANSWERED ON:30.08.2001
ACTION AGAINST ERRING DEALERS
ADHIR RANJAN CHOWDHURY

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the detailed reasons and justifications for providing 18 offences of RPO dealers in Marketing Discipline Guidelines (MDG) as compared to only 7 offences in MS/HSD control order;
- (b) whether the Government have ordered the Oil Corporations to pass speaking orders in case of any punitive action against any erring dealers under MDG;
- (c) if not, the reasons therefor;
- (d) the detailed procedure to be followed up by the concerned authority passing such orders for establishing offence/ irregularity against dealers found responsible; and
- (e) the names of the appellant authority and detailed procedure of appeal?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a): Motor Spirit and High Speed Diesel (Regulation of Supply and Distribution and Prevention of Malpractices) Order, 1998 deals with only MS and HSD, whereas, Marketing Discipline Guidelines (MDG) 2001 approved by Ministry of Petroleum and Natural Gas on 12-04-2001 covers malpractices not only concerning MS/HSD but also various other petroleum products by dealers.

The definition of malpractices given in the MS/HSD Control Order covers 9 irregularities relating to MS and HSD. However, in the MDG there are 8 major irregularities and 13 minor irregularities, including those pertaining to Lubricants, Kerosene, Free Air, Drinking Water, Discourteous Behaviour, Issue of Fake Pollution Under Control (PUC) Certificates. etc.

(b) & (c) : Oil Companies do not require Orders from the Government for taking punitive action against erring dealers under MDG.

(d) : In case of any irregularity detected, the concerned dealer is issued a show cause notice. If the explanation is not found satisfactory, further action is taken as per Marketing Discipline Guidelines, 2001 and/or in terms of Dealership Agreement.

(e) : Though no specific provisions is contained in the Marketing Discipline Guidelines with regard to Appellate Authority, if the concerned dealer is not satisfied with the action taken, he can always approach the next higher authority in Oil Marketing Company.